

Ministry of Law and Justice  
Legislative Department

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Room No: 415D, Shastri Bhawan,  
New Delhi-110001.


**Subject: Inquiry under Rule-14 of the Central Civil Service (Classification, Control and Appeal) Rules, 1965 against Ms. Tushti Chopra, Superintendent (Legal) in the Department-Reg:**

Memorandum No. C-14012/1/2020-Admn.I (L.D), Dated 13<sup>th</sup> December, 2021.

Today, the Presenting Officer filed two sets of written note of argumenta and argued the case. The P.O also made the submission to pass the order in the matter as all the materials have been brought on record and all the documents have been exhibited.

The Admn.I Section is requested to deliver this communication along with the today's daily order sheet and a copy of the written note of argument submitted by the P.O to C.O with a view to serve her the same.

**Proceedings adjourned to 29-04-2022 at 11:30 am for passing the order and submission of report to the appropriate authority.**

  
(Dr. K.V. Kumar)  
Addl. L.C & IO  
25-04-2022

Copy to:

1. The Presenting Officer (Shri. Shanti Bhushan, DLC).
- ✓ 2. Deputy Secretary, Admn-I Section, Legislative Department, with a request to—
  - (i) serve a copy each as foresaid to Ms. Tusti Chopra, Superintendent (Legal)- by speed-post and by a special messenger at all addresses provided by her/available in office records;
  - (ii) serve a copy each as aforesaid to C.O as well as her father through emails;
  - (iii) publish all aforesaid copies in the web site of the Legislative Department;
  - (iv) paste a copy in the notice board of the Department; and
  - (v) report the aforesaid actions taken in writing to the Inquiry Officer.

*Dr. V.P. In p/*  
*25/4/2022*